

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 89 OF 2017 &
IA NOS. 231, 230 & 592 OF 2017**

Dated: 14th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

M/s Lanco Kondapalli Power Ltd.

.... Appellant(s)

Vs.

Kerala State Electricity Board Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Srivastava
Ms. Soumya Prakash

Counsel for the Respondent(s) : Mr. P. V. Dinesh
Ms. Arushi Singh for R-1
Mr. Venkita Subramaniam T.R. for R-2

ORDER

IA No. 230 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks three weeks more time to file rejoinder. He may take steps to file the same on or before 08.11.2017 after serving copy on the other side.

List the matter on **08.11.2017.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**